

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 08/18 of Norms Committee VI was held on 17.01.2018 for the licensing year 2017-18 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics.Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. Bikram Nath	Assistant Director	MFPI
Officer in attendance			
1.	Sh. Ashok Chander Bhatt	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure of FTP 2015-20 updated as on 01.04.2015.

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1	Case No.:1/8/85-ALC3/2017	Party Name:DHIRENDRA INTERNATIONAL PVT.LTD.	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00099/AM18/	RLA File :03/94/040/01087/AM17/	Lic.No/Date:0310811636 06.03.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

2	Case No.:2/8/85-ALC3/2017	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00100/AM18/	RLA File :10/24/040/00044/AM18/	Lic.No/Date:1010059845 07.12.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

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Directorate General of Foreign Trade
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3	Case No.: 3/8/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00101/AM18/	RLA File :32/24/040/00037/AM18/	Lic.No/Date:3210078336 12.12.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

4	Case No.: 4/8/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00102/AM18/	RLA File :03/94/040/00674/AM18/	Lic.No/Date:0310817511 06.12.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

5	Case No.: 5/8/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00103/AM18/	RLA File :03/94/040/00658/AM18/	Lic.No/Date:0310817515 06.12.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

6	Case No.: 6/8/85-ALC3/2017	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00104/AM18/	RLA File :03/94/040/00715/AM18/	Lic.No/Date:0310817628 08.12.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

7	Case No.: 7/8/85-ALC3/2017	Party Name:IWI STATIONERY PVT.LTD.	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00105/AM18/	RLA File :03/94/040/00673/AM18/	Lic.No/Date:0310817402 29.11.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

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8	Case No.: 8/8/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00106/AM18/	RLA File :05/24/040/00397/AM18/	Lic.No/Date:0510404847 11.12.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

9	Case No.: 9/8/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00107/AM18/	RLA File :05/24/040/00390/AM18/	Lic.No/Date:0510404716 23.11.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

10	Case No.: 10/8/85-ALC3/2017	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00108/AM18/	RLA File :05/24/040/00392/AM18/	Lic.No/Date:0510404694 23.11.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

11	Case No.: 11/8/85-ALC3/2017	Party Name:SUNFRESH AGRO INDUSTRIES PVT. LTD.	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00109/AM18/	RLA File :03/95/040/00289/AM18/	Lic.No/Date:0310814671 19.07.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to firm before Norms Committee in order to explain their case.				

12	Case No.: 12/8/85-ALC3/2017	Party Name:GLOBAL FOOD INDUSTRIES	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00110/AM18/	RLA File :08/24/040/00257/AM18/	Lic.No/Date:0810141369 24.11.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

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13	Case No.: 13/8/85- ALC3/2017	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 8/85- ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00111/AM18/	RLA File :05/24/040/00346/AM18/	Lic.No/Date:0510404544 08.11.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

14	Case No.: 14/8/85- ALC3/2017	Party Name: ARIHANT INDUSTRIAL CORPN.LTD.	Meet No/Date: 8/85- ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00112/AM18/	RLA File :03/94/040/00446/AM18/	Lic.No/Date:0310815395 28.08.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

15	Case No.: 15/8/85- ALC3/2017	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date: 8/85- ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00113/AM18/	RLA File :03/94/040/00511/AM18/	Lic.No/Date:0310815905 22.09.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

16	Case No.: 16/8/85- ALC3/2017	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date: 8/85- ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00114/AM18/	RLA File :03/95/040/00529/AM18/	Lic.No/Date:0310816341 12.10.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

17	Case No.: 17/8/85- ALC3/2017	Party Name: TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date: 8/85- ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00115/AM18/	RLA File :03/95/040/00510/AM18/	Lic.No/Date:0310816058 03.10.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

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18	Case No.: 18/8/85-ALC3/2017	Party Name: CREATIVE GARMENTS PVT. LTD.,	Meet No/Date: 8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00116/AM18/	RLA File :03/94/040/00482/AM18/	Lic.No/Date:0310815848 21.09.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

19	Case No.: 19/8/85-ALC3/2017	Party Name: MASH INTERNATIONAL PVT.LTD.	Meet No/Date: 8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00117/AM18/	RLA File :06/24/040/00040/AM18/	Lic.No/Date:0610038751 29.11.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

20	Case No.: 20/8/85-ALC3/2017	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00118/AM18/	RLA File :10/24/040/00037/AM18/	Lic.No/Date:1010059836 20.11.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case.				

21	Case No.: 3/14/85-ALC3/2016	Party Name: NUTRI FLAVOURS PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00127/AM17/	RLA File :04/24/040/00101/AM17/	Lic.No/Date:0410162439 27.10.2016	Deferred
Decision: The Committee considered the observations/comments of Technical Authority i.e. Ministry of Food Processing Industries furnished vide their O.M No. 4(14)/2015-DGFT dated 19.12.2017 and decided that Technical Authority may give the details of information to be sought from the firm.				

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Case No.: 1/2/85- ALC3/2017	Party Name: OLAM AGRO INDIA PRIVATE LIMITED	Meet No/Date: 8/85- ALC3/2017 18.01.2018	Status
HQ File :01/85/050/00011/AM18/	RLA File :05/24/040/00631/AM17/	Lic.No/Date: 0510401946 15.03.2017	Approved
Decision: Based on the Comments furnished by Ministry of Food Processing Industries vide their O.M No. 4(7)/2016/DGFT dated 19.12.2017, the Committee approved following ad-hoc norms:-			

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S.No	Export Item	Quantity	Import Item	Quantity
1.	CORIANDER POWDER MADE OF CORIANDER SEEDS SPLITS OF SAME VARIETY, GRADE AND ORIGIN AS IMPORTED	1.000 Kg.	Coriander Seeds Splits	1.035 Kg.

RA may take consequential action as per Policy / Procedures.

Case No.: 7/4/85- ALC3/2017	Party Name: SAMI SPICES AND HERBS PVT LTD	Meet No/Date: 8/85- ALC3/2017 18.01.2018	Status
HQ File :01/85/050/00050/AM18/	RLA File :03/95/040/01037/AM17/	Lic.No/Date: 0310812322 03.04.2017	Approved
Decision: Based on the Comments furnished by Ministry of Food Processing Industries vide their O.M No. 4(24)/2014/DGFT dated 19.12.2017, the Committee approved following ad-hoc norms :-			

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Export item	Quantity	Import item	Quantity
Coriander Powder	50.000 MT	Coriander Seeds	51.00 MT

RA may take consequential action as per Policy / Procedures.

Case No.: 24/5/85- ALC3/2017	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date: 8/85- ALC3/2017 18.01.2018	Status
HQ File :01/85/050/00078/AM18/	RLA File :03/94/040/00297/AM18/	Lic.No/Date: 0310814550 11.07.2017	Deferred
Decision: The Committee observed that the quantity of export item is in Numbers whereas quantity of Export Item is in K.G. Therefore, committee decided to seek details in this regard from the firm for mentioning different quantities.			

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Case No.: 29/5/85-ALC3/2017	Party Name: SAMI SPICES AND HERBS PVT LTD	Meet No/Date: 8/85-ALC3/2017 18.01.2018	Status
HQ File :01/85/050/00083/AM18/	RLA File :03/95/040/00347/AM18/	Lic.No/Date:0310814974 01.08.2017	Approved

Decision: Based on the Comments furnished by Ministry of Food Processing Industries vide their O.M No. 4(24)/2014/DGFT dated 19.12.2017, the Committee approved following ad-hoc norms:-

Export item	Quantity	Import item	Quantity
PROCESSED & STERILIZED CUMMIN POWDER	25.000MT	CUMMIN SEEDS WHOLE	25.50 MT

RA may take consequential action as per Policy / Procedures.

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Case No.: 30/5/85-ALC3/2017	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date: 8/85-ALC3/2017 18.01.2018	Status
HQ File :01/85/050/00084/AM18/	RLA File :03/94/040/00387/AM18/	Lic.No/Date:0310815225 17.08.2017	Approved

Decision: Based on the Comments furnished by Department of Industrial Policy & Promotion vide their Communication No. P-47011/152/2017-TSW dated 14.12.2017, the Committee approved following ad-hoc norms :-

Export item	Quantity	Import item	Quantity
Upright all profiles - 1.2mm - 3mm thick	1425000 Kg	Hot Rolled Steel coils of Thickness less than 3 mm IS2062 : 2006, E350(FE490) / IS5986 : 2002, FE510 / DIN17100 ST52 / JIS G3101 SS490 / EN10025 S355	1496250 Kg
Beam all profiles - 1.2mm - 3mm thick	2450000 Kg	Hot Rolled Steel coils of Thickness less than 3 mm IS2062 :2006, E250(FE410) / IS5986 : 2002, FE410 / DIN17100 ST42 / JIS G3101 SS400 / EN10025 S235	2499000 Kg

RA may take consequential action as per Policy/Procedure.

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27	Case No.: 22/5/85-ALC3/2017	Party Name: ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date: 8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00076/AM18/	RLA File :24/24/040/00017/AM18/	Lic.No/Date: 2410042262 22.08.2017	Approved
	Decision: Based on the Comments furnished by Ministry of Food Processing Industries vide their O.M No. 4(11)/2016/DGFT dated 19.12.2017 , the Committee decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures			

28	Case No.: 10/5/85-ALC3/2017	Party Name: JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date: 8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00064/AM18/	RLA File :02/24/040/00086/AM18/	Lic.No/Date: 0210207814 25.08.2017	Approved
	Decision: Based on the Comments furnished by Jute Commissioner vide their Letter No.(T)-6/1/82/2003 dated 18.12.2017, the Committee decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures.			

29	Case No.: 32/5/85-ALC3/2017	Party Name: GADRE MARINE EXPORT PVT LTD	Meet No/Date: 8/85-ALC3/2017 18.01.2018	Status
	HQ File :01/85/050/00086/AM18/	RLA File :03/94/040/00433/AM18/	Lic.No/Date: 0310815441 31.08.2017	Approved
	Decision: Based on the Comments furnished by Central Institute of Fisheries Technology vide their Letter No. 1(7)/FP/Sion/2016 dated 08.12.2017, the Committee decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures.			

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Case No.:6/5/85-ALC3/2017	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status								
HQ File :01/85/050/00060/AM18/	RLA File :05/24/040/00257/AM18/	Lic.No/Date:0510403980 11.09.2017	Approved								
Decision: Based on the Comments furnished by Ministry of Food Processing Industries vide their O.M No. 4(15)/215-DGFT dated 19.12.2017, the Committee approved following ad-hoc norms :-											
<table border="1"> <thead> <tr> <th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>CENTELLA ASIATICA DRY EXTRACT (ASIATICOSSIDE 10% AND ABOVE 10%)</td><td>2500.000 Kg</td><td>CENTELLA ASIATICA LEAVES</td><td>9025.27 Kg</td></tr> </tbody> </table>	Export item	Quantity	Import item	Quantity	CENTELLA ASIATICA DRY EXTRACT (ASIATICOSSIDE 10% AND ABOVE 10%)	2500.000 Kg	CENTELLA ASIATICA LEAVES	9025.27 Kg			
Export item	Quantity	Import item	Quantity								
CENTELLA ASIATICA DRY EXTRACT (ASIATICOSSIDE 10% AND ABOVE 10%)	2500.000 Kg	CENTELLA ASIATICA LEAVES	9025.27 Kg								
RA may take consequential action as per Policy / Procedures.											

Case No.:2/3/85-ALC3/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status
31 HQ File :01/85/050/00022/AM18/	RLA File :10/24/040/00051/AM17/	Lic.No/Date:1010059595 26.08.2016	Deferred
Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to firm before Norms Committee in order to explain their case.			

Case No.:4/7/85-ALC3/2017	Party Name: MORDE FOODS PVT.LTD.	Meet No/Date:8/85-ALC3/2017 18.01.2018	Status								
HQ File :01/85/050/00098/AM18/	RLA File :03/95/040/00533/AM18/	Lic.No/Date:0310816332 12.10.2017	Approved								
Decision: Based on the Comments furnished by Ministry of Food Processing Industries vide their O.M No. E-14011/40/2017-ED dated 02.01.2018, the Committee approved following ad-hoc norms :-											
<table border="1"> <thead> <tr> <th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>Cocoa Butter</td><td>1 Kg</td><td>Cocoa Beans</td><td>2.58 Kg</td></tr> </tbody> </table>	Export item	Quantity	Import item	Quantity	Cocoa Butter	1 Kg	Cocoa Beans	2.58 Kg			
Export item	Quantity	Import item	Quantity								
Cocoa Butter	1 Kg	Cocoa Beans	2.58 Kg								
RA may take consequential action as per Policy / Procedures.											

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261	Party Name : Jindal Drugs Pvt. Ltd.	Meet No/Date:8/85-ALC3/2017 17.01.2017	Status					
HQ File : 01/85/50/0111/AM15/DES.VI			Approved					
Review of ad-hoc input output norms fixed in respect of export product "Cocoa Butter" against import of "Cocoa Beans- – Dried & Fermented"								
Decision: Basedon the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(4)/2015-DGFT dated 16.01.2018, the Committee decided to revise norms in respect of the following authorizations of the firm purely on ad-hoc basis :								
S. N.	Authorization No.	Dated	DGFT File No.	RLA File No.	Export Item	Qty.	Import Item	Qty.
1.	0310788589	02.09.2014	01/85/50/111/AM15	03/94/040/00461/AM15	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
2.	0310788592	02.09.2014	01/85/50/112/AM15	03/94/040/00471/AM15	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
3.	0310788594	02.09.2014	01/85/50/140/AM15	03/94/040/00474/AM15	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
4.	0310788642	02.09.2014	01/85/50/147/AM15	03/94/040/00478/AM15	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
5.	0310788643	02.09.2014	01/85/50/143/AM15	03/94/040/00483/AM15	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
6.	0310788646	02.09.2014	01/85/50/139/AM15	03/94/040/0484/AM15	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
7.	0310789835	30.09.2014	01/85/50/141/AM15	03/94/040/00595/AM15	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
RA may take consequential action as per Policy / Procedures.								

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